

IN THE COURT OF DUTY MM (EAST) LD M.M.,  
KARKARDOOMA COURTS, DELHI

In re:-

13.06.2020  
for home.

Let report be called  
↓ 27-06-2020

State

vs. Kayum

S/o. Yakub

R/o. E-1/71 Behind Gagan Cinema  
Nand Nagri Delhi.

FIR No.: 398/19

U/s.: 380/411 IPC.

P.S.: Pandav Nagar.

Date of Arrest- 07-01-20.

Achyut 13/06/20

APPLICATION UNDER SECTION 437 Cr.P.C. FOR GRANT  
OF BAIL TO THE ABOVE NAMED APPLICANT/ACCUSED  
KAYUM

Sir/Madam,

Most respectfully submitted as under:-

1. That the applicant is a peace loving and law abiding citizen and the Applicant/Accused lifted from his house by the police of P.S. and thereafter he has been falsely implicated in the above noted case by the police of P.S. Pandav Nagar and the Applicant/Accused is in J.C.
2. That the applicant/accused is innocent and has committed no offence as alleged against him by the police.

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KARKARDOOMA COURTS, DELHI

In re:-

State

Vs. Kayum

S/o. Yakub

R/o. E-1/71 Behind Gagan CINEMA  
Nand Nagari Delhi.

FIR No.: 329/19

U/s.: 380/411 IPC

P.S.: Pandav Nagar.

Date of Arrest-07.01.20.

23.06.2020

for None.

Let report be called

for 27.06.2020.

Perdy MMCE  
23/06/2020

APPLICATION UNDER SECTION 437 Cr.P.C. FOR GRANT

OF BAIL TO THE ABOVE NAMED APPLICANT/ACCUSED

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Sir/Madam,

Most respectfully submitted as under:-

1. That the applicant is a peace loving and law abiding citizen and the Applicant/Accused lifted from his house by the police of P.S. and thereafter he has been falsely implicated in the above noted case by the police of P.S. Pandav Nagar and the Applicant/Accused is in J.C.
2. That the applicant/accused is innocent and has committed no offence as alleged against